

KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/545/2017/ARE-13

M.S. Building,
Dr.B.R. Ambedkar Road,
Bangalore-56001
Date: 24/03/2021.**: Present:****Patil Mohankumar Bhimanagouda**Additional Registrar Enquiries-13,
Karnataka Lokayukta,
Bangalore.**:: ENQUIRY REPORT ::****Sub:-** Departmental Enquiry against,1) Sri. C.S. Ningolli, Junior Engineer
(Retired), KHB Colony, Muddebihal,
Vijayapura District and2) Sri. Mahesh Heralagi, Chief Officer,
Talikota Town Municipal Council,
Muddebihal Taluk, Vijayapura District
-reg.**Ref :-**1) Report u/s 12(3) of the K.L Act, 1984
in Compt/Uplok/BGM/2509/2013/
PP, dated: 21/11/2016.2) Govt. Order No. ನಅಇ 184 ಡಿಎಂಕೆ 2016,
ಬೆಂಗಳೂರು, dated: 03/04/2017.3) Nomination Order No.UPLOK-1/DE/
545/2017, Bengaluru, dated:
17/04/2017.

1. This departmental enquiry is directed against 1) Sri. C.S. Ningolli, Junior Engineer (Retired), KHB Colony, Muddebihal, Vijayapura District and 2) Sri. Mahesh Heralagi, Chief Officer, Talikote Town Municipal Council, Muddebihal Taluk, Vijayapura District (herein after referred to as the Delinquent Government Officials in short "DGOs").
2. After completion of the investigation, a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.
3. In view of the Government Order cited above at reference-2 and 3, the Hon'ble Upa Lokayukta-1, vide order dated : 17/04/2017 cited above at reference-4, nominated Additional Registrar of Enquiries-4 of the office of the Karnataka Lokayukta as the enquiry officer to frame charges and to conduct enquiry against the aforesaid DGOs. The Additional Registrar Enquiries-4 prepared Articles of Charge, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Articles of Charge. Copies of same were issued to the DGOs calling upon them to appear before this authority and to submit written statement of their defence.

4. As per order of Hon'ble Uplok-1 & 2/DE/Transfers/2018 of Registrar, Karnataka Lokayukta dated 06/08/2018 this enquiry file was transferred from ARE-4 to ARE-13.

5. The Articles of Charge framed by ARE-4 against the DGO are as below:

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

6. ನೀವು/1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ/ಶ್ರೀ ಸಿ.ಎಸ್. ನಿಂಗೋಳ್ಕಿ, ನಿವೃತ್ತ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಕೆ.ಎಚ್.ಬಿ. ಕಾಲೋನಿ, ಮುದ್ದೇಬಹಾಳ, ವಿಜಯಪುರ ಜಿಲ್ಲೆ ಹಾಗೂ ನೀವು/2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ/ಶ್ರೀ ಮಹೇಶ ಹೇರಳಗಿ, ಮುಖ್ಯಾಧಿಕಾರಿ, ತಾಳಕೋಟೆ, ಪುರಸಭೆ, ಮುದ್ದೇಬಹಾಳ ತಾಲ್ಲೂಕು, ವಿಜಯಪುರ ಜಿಲ್ಲೆ ಆದ ನೀವುಗಳು 2010-11, 2011-12 ಮತ್ತು 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ ವಿಜಯಪುರ ಜಿಲ್ಲೆ ತಾಳಕೋಟೆ ಪುರಸಭೆ ವತಿಯಿಂದ ಕೈಗೊಳ್ಳಲಾದ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ವಿವರ ಮತ್ತು ಅನುದಾನದ ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಲು ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಯ ತಾಂತ್ರಿಕ ವಿಭಾಗದಿಂದ ಅನೇಕ ಪತ್ರಗಳನ್ನು ನೀಡಿದ್ದರೂ ಮತ್ತು ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಯ ನಿಬಂಧಕರು ಸಹ ಪತ್ರ ವ್ಯವಹರಿಸಿದ್ದು, ಅಂತಿಮವಾಗಿ ದಿನಾಂಕ:19/07/2016 ರಂದು ತಾಳಕೋಟೆಯ ಮುಖ್ಯಾಧಿಕಾರಿಯವರು ಪತ್ರ ಬರೆದು ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತಹ ದಾಖಲೆಗಳನ್ನು ನೀವು ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದು, ಮತ್ತು ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳ ಕಡತಗಳು ನಿಮ್ಮಲ್ಲಿ ಇದ್ದರೂ ಸಹ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ದಾಖಲೆಗಳನ್ನು ತನಿಖೆಗಾಗಿ ಸಲ್ಲಿಸದೇ/ಹಾಜರುಪಡಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ನೀವು-1 ಮತ್ತು

2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

7. ಶ್ರೀ ಪತ್ರ ಮಹಮ್ಮದ್ ಹೆಚ್. ನಾಯ್ಕೋಡಿ, ಬಸ್ತಿಗಲ್ಲ, ತಾಳಕೋಟೆ, ಮುದ್ದೇಬಿಹಾಳ, ವಿಜಾಪುರ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ “ ದೂರುದಾರರು” ಎಂದು ಸಂಖ್ಯೋಧಿಸಲಾಗುವ) ರವರು ದೂರನ್ನು ಈ ಸಂಸ್ಥೆಗೆ ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984ರ ಕಲಂ 9ರಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

8. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:

ಈ ಪ್ರಕರಣದಲ್ಲಿ ದೂರುದಾರರು ಅವರ ದೂರಿನಲ್ಲಿ 2010-2011, 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ ತಾಳಕೋಟೆ ಪುರಸಭೆಗೆ ಸರ್ಕಾರದಿಂದ ಹಲವಾರು ಕಾಮಗಾರಿಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸುವ ಸಂಬಂಧ ಅನುದಾನ ಬಿಡುಗಡೆ ಮಾಡಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಅವ್ಯವಹಾರಗಳಾಗಿರುತ್ತದೆಂದು, ಈ ಬಗ್ಗೆ ಸಮಗ್ರವಾಗಿ ತನಿಖೆ ನಡೆಸಿ ಸಂಬಂಧಪಟ್ಟ ಪುರಸಭೆ ಮುಖ್ಯಾಧಿಕಾರಿಗಳ ಮೇಲೆ ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಕೋರಿದ್ದು, ಸದರಿ ದೂರಿನ

ಆಧಾರದ ಮೇಲೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ, 1984ರ ಕಲಂ 9ರಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ತನಿಖೆಗೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

9. ಸದರಿ ದೂರಿನ ಆಧಾರದ ಮೇಲೆ ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕರೆಯಲಾಗಿದ್ದು, ನೀವು ತಾಳಕೋಟೆ ಪುರಸಭೆ ಮುಖ್ಯಾಧಿಕಾರಿಯವರು ತಮ್ಮ ದಿನಾಂಕ:04/06/2014ರಲ್ಲಿ ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ ದೂರಿನಂಶಗಳ ಬಗ್ಗೆ ಏನನ್ನೂ ತಿಳಿಸಿರುವುದಿಲ್ಲ. ಆದರೆ, ತಾನು ಮುಖ್ಯಾಧಿಕಾರಿಯಾಗಿ ದಿ:13/02/2013 ರಂದು ತಾಳಕೋಟೆ ಪುರಸಭೆಯ ಮುಖ್ಯಾಧಿಕಾರಿಯ ಪ್ರಭಾರವನ್ನು ವಹಿಸಿಕೊಂಡನೆಂದು ತಿಳಿಸಿದ್ದು, ಜನ್ಮ ದಿನಾಂಕ :01/06/1956 ಇರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿದ್ದು, ನಂತರ ಮುಖ್ಯಾಧಿಕಾರಿ ಶ್ರೀ ಎಲ್.ಎನ್. ಮೂಲ ಇವರಿಗೆ ಫೆಬ್ರವರಿ 2009 ರಿಂದ ಫೆಬ್ರವರಿ 2013 ರವರೆಗೆ ತಾಳಕೋಟೆ ಪುರಸಭೆಯಲ್ಲಿ ಮುಖ್ಯಾಧಿಕಾರಿಗಳಾಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸಿದವರುಗಳ ವಿವರಗಳನ್ನು ನೀಡುವಂತೆ ಕೋರಲಾಗಿದ್ದು, ಸದರಿಯವರು ದಿ:02/08/2014ರ ಪತ್ರದ ಮುಖೇನ ತಾಳಕೋಟೆ ಪುರಸಭೆಯಲ್ಲಿ 2009 ರಿಂದ 2013 ರವರೆಗೆ ಮುಖ್ಯಾಧಿಕಾರಿಗಳಾಗಿ ನಿರ್ವಹಿಸಿದ ವ್ಯಕ್ತಿಗಳ ವಿವರಗಳನ್ನು ನೀಡಿದ್ದು, ಅವರುಗಳನ್ನು ಪ್ರಕರಣದಲ್ಲಿ ಅಳವಡಿಸಿಕೊಂಡಿದ್ದು, ಸದರಿಯವರುಗಳಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕರೆಯಲಾಗಿ, ಸದರಿಯವರು ತಮ್ಮನ್ನು ಈ ಪ್ರಕರಣದಲ್ಲಿ ಕೈಬಿಡಲು ಕೋರಿಕೊಂಡಿರುತ್ತಾರೆ.

10. ಈ ಹಂತದಲ್ಲಿ ದೂರುದಾರರು ಈ ಸಂಸ್ಥೆಗೆ ಪತ್ರವೊಂದನ್ನು ಬರೆದು, ತಾಳಕೋಟೆ ಪುರಸಭಾ ವತಿಯಿಂದ 20 ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿದ್ದು, ಅದಕ್ಕೆ 1 ಕೋಟಿ 56 ಲಕ್ಷ ಅನುದಾನವನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿದ್ದು, ಈ ಬಗ್ಗೆ ತಾಳಕೋಟೆಯ ಪುರಸಭೆಯಿಂದ ಪೂರಕ ಮಾಹಿತಿ ಒದಗಿಸುತ್ತಿರುವುದಿಲ್ಲ. ಈ ಅನುದಾನದಡಿ ಚರಂಡಿಗಳ ನಿರ್ಮಾಣ,

ಮುಸ್ಲೀಂರ ಸ್ಥಳಾಣ ಅಭಿವೃದ್ಧಿ ಪಡಿಸುವುದು ಹಾಗೂ ರಸ್ತೆಗಳ ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತಹ ಕಾಮಗಾರಿಗಳು ಒಳಗೊಂಡಿದ್ದು, ಇಷ್ಟು ದೊಡ್ಡ ಮೊತ್ತದ ಹಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಅವ್ಯವಹಾರಗಳ ಆರೋಪ ಇರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಪ್ರಕರಣದ ತನಿಖೆಯನ್ನು ಈ ಸಂಸ್ಥೆಯ ತಾಂತ್ರಿಕ ಕೋಶಕ್ಕೆ ವಹಿಸಲಾಗಿದ್ದು, ಅದರಂತೆ, ದಿ:21/04/2016 ರಂದು ತನಿಖಾಧಿಕಾರಿಯವರು ಪತ್ರವನ್ನು ಬರೆದು, 2010-11, 2011-12 ಹಾಗೂ 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ ಕೈಗೊಳ್ಳಲಾದ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜು ಪಟ್ಟಿ, ಕಾರ್ಯಾದೇಶ ಪಟ್ಟಿ, ಅಳತೆ ಪುಸ್ತಕದ ಉದ್ಭವ ಭಾಗ, ಅಂದಾಜು ಪಟ್ಟಿ, ಗುತ್ತಿಗೆದಾರರಿಗೆ ಪಾವತಿಸಿದ ಬಿಲ್ ವೋಚರ್‌ಗಳು, ಗುಣನಿಯಂತ್ರ ಪರೀಕ್ಷಾ ವರದಿ, ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಿಸಿದ ಪ್ರತಿಯೊಂದು ಹಂತದ ಛಾಯಾಚಿತ್ರವನ್ನು ಹಾಜರುಪಡಿಸಲು ತಿಳಿಸಿದ್ದು, ಹಲವಾರು ಅವಕಾಶ ನೀಡಿದ್ದಾಗ್ಯೂ ಕೂಡ ಮುಖ್ಯಾಧಿಕಾರಿ, ತಾಳಕೋಟೆ ರವರು ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ. ಈ ಹಂತದಲ್ಲಿ ಈ ಸಂಸ್ಥೆಯ ನಿಬಂಧಕರು ಸಹ ದಾಖಲೆಗಳನ್ನು ಪಡೆಯಲು ಪತ್ರ ವ್ಯವಹರಿಸಿದ್ದು, ಅಂತಿಮವಾಗಿ ದಿ:19/07/2016 ರಂದು ತಾಳಕೋಟೆಯ ಮುಖ್ಯಾಧಿಕಾರಿಯವರು ಪತ್ರ ಬರೆದು, ಮೇಲಿನ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತಹ ದಾಖಲೆಗಳನ್ನು ಈ ಹಿಂದೆ ಇದ್ದ ಕಿರಿಯ ಅಭಿಯಂತರರಾದ ನೀವು/ಶ್ರೀ ಸಿ.ಎಸ್. ನಿಂಗೊಳ್ಳಿ ಇವರು ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲವೆಂದು, ಅವರು ದಿ:30/06/2014 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಈ ಹಂತದಲ್ಲಿ ಸದರಿ ಶ್ರೀ ಸಿ.ಎಸ್. ನಿಂಗೊಳ್ಳಿ, ಹಿಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ತಾಳಕೋಟೆ ಪುರಸಭೆ ರವರನ್ನು ಈ ಪ್ರಕರಣದಲ್ಲಿ ಸೇರಿಸಲಾಗಿ ಮತ್ತು ಮಾಹಿತಿಯನ್ನು ನೀಡಲು ಸಹಕರಿಸದ ತಾಳಕೋಟೆಯ ಮುಖ್ಯಾಧಿಕಾರಿಯಾದ ನೀವು/ಶ್ರೀ ಮಹೇಶ್ ಹೇರಳಗಿ ಇವರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕರೆಯಲಾಗಿದ್ದು, ನೀವು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತೀರಿ. ಆದರೆ, ನೀವು/ಶ್ರೀ ಸಿ.ಎಸ್. ನಿಂಗೊಳ್ಳಿ, ಇವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ಆದರೆ, ಅವರಿಗೆ ಈ

ಕಚೇರಿಯಿಂದ ಕಳುಹಿಸಲಾಗಿರುವ ಪತ್ರ ತಲುಪಿರುವ ಬಗ್ಗೆ ಪೋಸ್ಟಲ್ ವೆಬ್‌ಸೈಟ್‌ನಲ್ಲಿ ಮಾಹಿತಿ ದೊರೆದಿರುತ್ತದೆ. ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ನಿಮ್ಮ/ಶ್ರೀ ಸಿ.ಎಸ್. ನಿಂಗೊಳ್ಳ, ರವರ ಆಕ್ಷೇಪಣೆ ಏನು ಇಲ್ಲವೆಂದು ಪರಿಗಣಿಸಲಾಗಿದೆ.

11. ನೀವು/2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಶ್ರೀ ಸಿ.ಎಸ್. ನಿಂಗೊಳ್ಳ ಇವರು ದಿ:30/06/2014 ರಂದು ನಿವೃತ್ತಿಯಾದ ಸಂದರ್ಭದಲ್ಲಿ ಅವರು ನೀಡಿದ ಬಾರ್ಜ್ ಅಸ್ಟಾನಲ್ಲಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದ 2010-11 ಮತ್ತು 2011-12ನೇ ಸಾಲಿನ ಕಾಮಗಾರಿಗಳ ಕಡತಗಳ ಉಲ್ಲೇಖವಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ಸದರಿ ಶ್ರೀ ನಿಂಗೊಳ್ಳರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಸಂಬಂಧಪಟ್ಟ ಕಡತಗಳ ಪ್ರಭಾರವನ್ನು ಶ್ರೀ ಐ.ಹೆಚ್. ಮಕಾಂದಾರ್ ಇವರಿಗೆ ವಹಿಸಿಕೊಟ್ಟಿರುತ್ತೇನೆಂದು ತಿಳಿಸಿರುವುದು ಸತ್ಯಕ್ಕೆ ದೂರವಾದ ಸಂಗತಿಯಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿರುತ್ತೀರಿ. ಈ ಮೇಲಿನ ಎಲ್ಲ ಅಂಶಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ ದೂರುದಾರರು ಹಾಜರುಪಡಿಸಿರುವ ದಾಖಲೆಗಳಲ್ಲಿ ಮುದ್ದೇಬಹಾಳ ತಾಲ್ಲೂಕಿನ ತಾಳಕೋಟೆ ಪುರಸಭೆಗೆ 2011 ರಿಂದ 2014ನೇ ಸಾಲಿನವರೆಗೆ ಅನೇಕ ಯೋಜನೆಗಳಡಿಯಲ್ಲಿ ಹಣವು ಬಿಡುಗಡೆಯಾಗಿದ್ದು, ಇದರಲ್ಲಿ ಮಳೆ ನೀರು ಕೊಯ್ಲಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆ ಮತ್ತು ಸೇತುವೆ ನಿರ್ಮಾಣಕ್ಕೆ ನೀರಿನ ಅಭಾವ ಪರಿಹಾರಕ್ಕಾಗಿ ಹೀಗೆ ಹಲವಾರು ಯೋಜನೆಗಳಿಗೆ ಹಣವು ಬಿಡುಗಡೆಯಾಗಿದ್ದು ಕಂಡು ಬರುತ್ತದೆ. ತಾಳಕೋಟೆ ಪುರಸಭೆಯಿಂದ 2010-11ನೇ ಮತ್ತು 2011-12ನೇ ಸಾಲಿನಲ್ಲಿ ಕೆರೆ ಹೂಳಿತ್ತುವ ಕಾಮಗಾರಿಯನ್ನು ಆರ್.ಸಿ.ಸಿ. ಚರಂಡಿಗಳ ನಿರ್ಮಾಣದ ಕಾಮಗಾರಿಯನ್ನು, ಡಾಂಬರು ರಸ್ತೆ ಮತ್ತು ಸಿಸಿ ರಸ್ತೆಗಳ ಕಾಮಗಾರಿಗಳನ್ನು, ಮುಸ್ಲಿಮ್ ಜನಾಂಗದ ಸ್ಮಶಾನ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಂಡು ಪೂರ್ಣಗೊಳಿಸಲಾಗಿದೆ ಎಂದು ಮಾಹಿತಿಯನ್ನು ನೀಡಿರುವುದು ಸ್ಪಷ್ಟಪಡುತ್ತದೆ. ಸದರಿ

ಮಾಹಿತಿ ಹೊರತಾಗಿ ತಾಳಕೋಟೆ ಪುರಸಭಾ ವತಿಯಿಂದ ಮತ್ಯಾವ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ.

12. ಈ ಸಂಸ್ಥೆಯ ತಾಂತ್ರಿಕ ಕೋಶದಿಂದ ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಲು ಹಲವಾರು ಬಾರಿ ಪತ್ರ ವ್ಯವಹಾರಗಳನ್ನು ಮಾಡಿದ್ದರೂ ಸಹ, ಪುರಸಭಾ ವತಿಯಿಂದ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ. ಅಂತಿಮವಾಗಿ ಈ ಸಂಸ್ಥೆಯಿಂದ ಪತ್ರ ವ್ಯವಹಾರ ಮಾಡಿದಾಗ ನೀವು/2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನಿಮ್ಮ ದಿ:25/08/2016ರ ಪತ್ರದಲ್ಲ ಶ್ರೀ ನಿಂಗೊಳ್ಳೆಯವರು ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ಕಡತಗಳ ಪ್ರಭಾರವನ್ನು ವಹಿಸಿಕೊಟ್ಟಿರುವುದಿಲ್ಲವೆಂದು, ಅವರು ವಹಿಸಿಕೊಟ್ಟ ಕಡತಗಳ ಪಟ್ಟಿಯಲ್ಲಿ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದ ಕಾಮಗಾರಿಗಳ ಕಡತ ಇಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದು, ಶ್ರೀ ನಿಂಗೊಳ್ಳೆಯವರು ನೀಡಿದ್ದ ಚಾರ್ಜ್ ಅಸ್ಟ್ ಪ್ರತಿಯನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತೀರಿ. ಸದರಿಯವರು ಹಾಜರುಪಡಿಸಿರುವ ಚಾರ್ಜ್ ಅಸ್ಟ್ ನಲ್ಲರುವ ಕಾಮಗಾರಿಗಳ ಪಟ್ಟಿಗೂ ಹಾಗೂ ಪುರಸಭಾ ವತಿಯಿಂದ ದೂರುದಾರರಿಗೆ ನೀಡಿರುವ ಮಾಹಿತಿಯ ಪಟ್ಟಿಯಲ್ಲಿರುವ ಕಾಮಗಾರಿಗಳಿಗೂ ಹೋಲಿಸಿದಲ್ಲಿ ಪುರಸಭಾ ವತಿಯಿಂದ ಕೈಗೊಳ್ಳಲಾಗಿರುವ 2010-11ನೇ ಮತ್ತು 2011-12ನೇ ಸಾಲಿನ ಎಸ್.ಎಫ್.ಸಿ. ಅನುದಾನದಡಿ ಕೈಗೊಳ್ಳಲಾಗಿರುವ ಕಾಮಗಾರಿಗಳು ಚಾರ್ಜ್ ಅಸ್ಟ್ ನಲ್ಲ ನೀಡಿರುವ ಕಾಮಗಾರಿಗಳಿಗೆ ಸ್ಪಷ್ಟ ಹೊಂದಾಣಿಕೆಯಾಗಿರುವುದಿಲ್ಲ. ಇದರಿಂದ ನೀವು/2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಿಳಿಸಿರುವಂತೆ ಶ್ರೀ ನಿಂಗೊಳ್ಳೆ ಇವರು ಒಟ್ಟು 46 ಕಾಮಗಾರಿಗಳ ಕಡತಗಳನ್ನು ಹಾಜರುಪಡಿಸದೇ ಇರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಪುರಸಭಾ ವತಿಯಿಂದ ಸದರಿ ದಾಖಲೆಗಳನ್ನು ಪಡೆಯಲು ಕ್ರಮ ಜರುಗಿಸಬೇಕಾಗಿತ್ತು, ಹಾಗೇ ಮಾಡದೇ ನೀವು/1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಇದುವರೆಗೂ ಕಡತಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲವೆಂದು ಸಬೂಬು ನೀಡಿರುವುದು ಅವರ ನಿರ್ಲಕ್ಷ್ಯತನವನ್ನು ಮತ್ತು ಕರ್ತವ್ಯಲೋಪವನ್ನು

ತೋರಿಸುತ್ತದೆ. ಹಾಗೆಯೇ ಶ್ರೀ ನಿಂಗೊಳ್ಳಯವರು ಕಚೇರಿಗೆ ಸಂಬಂಧಿಸಿದ ಸರ್ಕಾರದ ಕಡತಗಳನ್ನು ತಮ್ಮ ಬಳಿಯಲ್ಲಿಯೇ ಇಟ್ಟುಕೊಂಡು ಅದನ್ನು ಹಾಜರುಪಡಿಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

13. ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದಾಗಿ, 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದು, ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಸಾಕ್ಷ್ಯದ ಆಧಾರಗಳಿಂದ ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ (3)(1)(i) ರಿಂದ (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಈಗಾಗಲೇ ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದರಿಂದ, ಕೆ.ಸಿ.ಎಸ್.ಆರ್. ನಿಯಮ 214(2)(ಬಿ)(i) ಅಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಅನುಮತಿಯನ್ನು ನೀಡಿ ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು

ಉಲ್ಲೇಖ ಒಂದರಂತೆ ಈ ಸಂಸ್ಥೆಯಿಂದ ವಿಚಾರಣೆ ಮಾಡಲು ಕೋರಲಾಗಿರುವ ಕಾರಣ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

14. The DGO No-1 and 2 appeared before this Enquiry Authority on 13/06/2017 and on the same day their First Oral Statements were recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGOs pleaded not guilty and claimed to hold an enquiry. Subsequently the DGO No-1 and 2 remained absent and hence they were placed Ex-parte.

15. In order to substantiate the charge, the Disciplinary Authority examined two witnesses as PW-1 and PW-2 and got marked the documents at Ex.P-1 to P-11 and closed the evidence.

16. The DGO No-1 and 2 have remained Ex-parte. Hence the question of SOS, Questionnaire or defence evidence does not arise.

17. Heard, the oral arguments of Learned Presenting Officer.

18. Upon consideration of the charge leveled against the DGO No-1 and 2, the evidence led by the Disciplinary Authority by way of oral and documentary evidence, the point that arises for my consideration is as under:

Point No-1: Whether the Disciplinary Authority has proved the charge against the DGO No-1 and 2.

Point No-2: what order?

19. My finding on the point No-1 is held in the “**Affirmative**” for the following:

:: REASONS ::

20. **Point No-1 :** The complainant has lodged the complaint as per Ex.P-3. Ex.P-1 and 2 are Form No-I and II. The complainant has been examined as PW-1. He has reiterated the facts stated in the complaint. He states that from the year 2011 to 2013, the Talikote Municipality received several grants under various schemes for the improvement of the Talikote town. However the said works have not been properly executed and the amounts have been misappropriated. PW-1 further states that hence he has lodged the complaint to this institution. He has produced the Form No-I and II which are at Ex.P-1 and Ex.P-2. His signatures are at Ex.P-1(a) and P-2(a). The complaint is at Ex.P-3. The DGO No-1 and 2 have remained Ex-parte and hence cross examination of PW-1 was taken as nil. The evidence of the complainant/PW-1 has remained unchallenged.

21. The scrutiny Officer Sri. T.S. Gopinath was summoned and examined as PW-2. He states that from August 2013 to September 2017 he has worked as Public Prosecutor in Karnataka Lokayukta, Bengaluru. During the said period he has attended the scrutiny files entrusted by the Hon'ble Lokayukta, Hon'ble Upalokayukta-1 and 2. He further states that he has attended the present case also. PW-2 further states that the complainant Sri Mohammed H Naykodi had lodged the complaint to this institution alleging that during the years 2010-11 and 2012-13 several schemes were granted by the Government of Karnataka to Talikote Municipality. However the said schemes and grants have not been properly executed by the DGO No-1 and 2. The funds have been misused and misappropriated by the DGO No-1 and 2. Hence the complainant had requested for a detailed investigation into the matter. PW-2 further states that accordingly the case was registered U/s 9 of the Karnataka Lokayukta Act 1984 and investigation was conducted. After initial investigation and from the comments of the Respondents it was found that there was a prima facie case against the present DGO No-1 and 2. Accordingly the investigation was taken up against the DGO No-1 and 2. The DGO No-1 Sri. C.S. Ningolli was the Junior Engineer of Talikote Municipality, District Vijayapura. The DGO No-2 Sri. Mahesh Heralagi was the Chief Officer of Talikote Municipality during the relevant period. PW-2 further states that, the DGO No-1 and 2 have not furnished the records pertaining to

several schemes of Talikote Municipality for the period from 2011 to 2014. He further states that during the said period of 2011 to 2014, though the Government had released funds to several schemes, the DGO No-1 and 2 have merely stated that the schemes have been completed. However they have not produced the relevant documents pertaining to the said schemes and grants.

22. PW-2 further states that the Technical and Audit Cell (TAC) of Karnataka Lokayukta, Bengaluru had written several letters to the DGO No-1 and 2 to furnish the documents pertaining to these works and schemes. In spite of it, the DGO No.1 and 2 have not furnished the documents to the Lokayukta institution. He further states that the DGO No-2 in his letter dated : 25/08/2016 has stated that the DGO No-1 Sri. C.S. Ningolli has not handed over the charge of the documents pertaining to these works and hence he is unable to produce the said documents. The DGO No-2 has only produced the charge list.

23. PW-2 further states that when the charge list for the works carried out by Talikote Municipality for the years 2010-11 and 2011-12 and the grants released by the Government of Karnataka under the SFC grants are verified they do not tally with each other. He further states that the DGO No-1 has not produced the documents pertaining to 46 works. The DGO No-2 being the Chief Officer has not taken any action to secure the documents from DGO No-1. He

further states that the conduct of the DGO No-2 in stating that the DGO No-1 has not handed over the documents is a lame excuse which amounts to misconduct.

24. PW-2 further states that at the time of scrutiny he has verified the following documents.

- Ex.P-4 is the information provided by Talikote Municipality to the complainant dated : 31/07/2013. On careful perusal of this document it is observed that the complainant has filed an application under the RTI Act and he has secured the information from the Talikote Municipality.
- Ex.P-5 is the information provided by the Directorate of Municipal Administration, Bengaluru with regard to SFC grants released to Talikote Municipality for the year 2010-11, 2011-2012 and 2012-2013. On careful perusal of these documents it is observed that under the SFC grant several schemes have been granted and funds have been released to the Talikote Municipality.
- Ex.P-6 is the copy of endorsement dated : 07/07/2015. It pertains to the notice issued by this institution calling upon the DGO No-1 and 2 and others to furnish the required documents pertaining to the allegations of the complainant.

- Ex.P-7 and Ex.P-8 are the letters written by the Chief Officer, Talikote Municipality to the Chief Engineer, TAC, Karnataka Lokayukta, Bengaluru dated :19/07/2016 and 11/05/2016.
- Ex.P-9 and Ex.P-10 are the list of approved works sanctioned to Talikote Municipality for the years 2010-11 and 2011-12.
- The Ex.P-11 is the letter of DGO No-1 dated :19/09/2016 along with charge list.

25. PW-2 further states that on careful perusal of the documents at Ex.P-4 to Ex.P-11 a prima facie case was made out and accordingly the Hon'ble Upalokayukta has sent a report U/s 12(3) of Karnataka Lokayukta Act 1984.

26. The DGO No-1 and 2 have remained Ex-parte and hence the evidence of PW-2 has also remained unchallenged.

27. I have carefully gone through the oral evidence of the complainant and the scrutiny officer i.e PW-1 and 2. The charge against the DGO No-1 and 2 is that even though several letters were written to the DGO No-1 and 2 to submit the relevant documents pertaining to the grants under the SFC scheme and the works executed during the year 2010-11, 2011-12 and 2012-13 by the

Talikote Municipality, the DGO No-1 and 2 have failed to comply with the said directions.

28. PW-1 in his evidence has stated that the grants sanctioned to Talikote Municipality were not properly utilized and the funds were misused. Based upon the complaint the investigation was taken up and the matter was entrusted to the Technical and Audit Cell (TAC) of Karnataka Lokayukta, Bengaluru. PW-2 in his evidence has categorically stated that at the time of scrutiny he has written several letters to DGO No-1 and 2 to furnish the relevant documents pertaining to the works executed by the Talikote Municipality during the years 2010-11, 2011-12 and 2012-13. However DGO No-1 and 2 have not furnished the said documents and the conduct of DGO No-1 and 2 amounts to misconduct. PW-2 further states that even the Technical and Audit Cell (TAC) of Karnataka Lokayukta, Bengaluru had written several letters to produce the relevant documents with regard to several schemes and grants for the years 2010-11, 2011-12 and 2012-13. However DGO No-1 and 2 have failed to produce the documents with regard to the said works executed by the Talikote Municipality.

29. PW-2 in support of his contention has produced the documents at Ex.P-4 to Ex.P-11. I have carefully gone through the documents produced by the scrutiny officer. It is observed that the scrutiny officer i.e the Public Prosecutor, Karnataka Lokayukta,

Bengaluru has written several letters to DGO No-1 and 2 calling upon them to furnish the documents pertaining to the works executed, work orders, grants etc., In spite of it DGO No-1 and 2 have not produced the documents pertaining to the said works. Apart from it the Technical and Audit Cell (TAC) of Karnataka Lokayukta, Bengaluru had also written several letters to DGO No-1 and 2 to furnish the documents pertaining the several schemes and grants under the SFC grants of the Government of Karnataka. Even though several letters were written, DGO No-1 and 2 have not produced the relevant documents. From perusal of Ex.P-6, dated: 07/07/2015, it is observed that a notice has been issued to DGO No-1 and 2 calling upon them to furnish the documents. The DGO No-1 and 2 were called upon to furnish the documents pertaining to the schemes under taken by the Talikote Municipality under the SFC grants. However DGO No-1 and 2 have not furnished the necessary documents. The conduct of DGO No-1 and 2 in not producing the documents pertaining to the said works under the SFC schemes for the years 2010-11, 2011-12 and 2012-13 amounts to misconduct. DGO No-1 Sri. C.S. Ningolli was the Junior Engineer of Talikote Municipality and DGO No-2 was the Chief Officer of Talikote Municipality during the relevant period. DGO No-1 and 2 were under an obligation and a duty was cast upon them to produce the documents as directed by the Technical and Audit Cell (TAC), Karnataka Lokayukta, Bengaluru and the scrutiny officer.

Hence I am of the opinion that the failure of DGO No-1 and 2 in not furnishing the documents pertaining to said works of Talikote Municipality for the relevant period amounts to misconduct. Accordingly I answer point No.1 in the **“Affirmative”**.

Point No-2: For the reasons stated in Point No-1, I proceed to pass the following,

:: ORDER ::

The Disciplinary Authority has proved the charges against the DGO No-1) Sri. C.S. Ningolli, Junior Engineer (Retired), KHB Colony, Muddebihal, Vijayapura District and DGO No-2) Sri. Mahesh Heralagi, Chief Officer, Talikote Town Municipal Council, Muddebihal Taluk, Vijayapura District.

30. This report is submitted to Hon'ble Upa Lokayukta-1 in a sealed cover for kind perusal and for further action in the matter.

Dated this the 24th day of March 2021

(Patil Mohankumar Bhimanagouda)
Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore

ANNEXURES

Witness examined on behalf of the Disciplinary Authority
PW-1: Sri Patte Mohammed (Original)
PW-2: Sri. T.S. Gopinath (Original)
Witness examined on behalf of the Defence
Nil
Documents marked on behalf of the Disciplinary Authority
Ex. P-1: Form No-1 (Original)
Ex.P-1: Signature of the complainant
Ex.P-2: Form No-II (Original)
Ex.P-2: Signature of the complainant
Ex. P-3: Complaint (Xerox copies)
Ex.P-4 is the information provided by Talikote Municipality to the complainant dated: 31/07/2013 (Xerox copies)
Ex.P-5 is the information provided by the Directorate Municipal Administrative, Bengaluru with regard to SFC grants released to Talikote Municipality for the year 2010-11, 2011-12 and 2012-2013 (Xerox copies)
Ex.P-6 is the copy of endorsement dated: 07/07/2015 (xerox copy)
Ex.P-7 is the letter written by the Chief Officer, Talikote Municipality to the Chief Engineer, Karnataka Lokayukta, Bengaluru dated: 19/07/2016 (Xerox copies)
Ex.P-8 is the letter written by the Chief Officer, Talikote Municipality to the Chief Engineer, Karnataka Lokayukta, Bengaluru dated: 11/05/2016 (Original)
Ex.P-9 is the list of grant sanctioned to Talikote Municipality in the years 2010-11 and 2011-12 (Xerox copies)

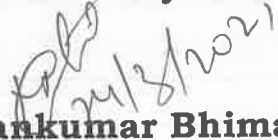
Ex.P-10 is the list of grant sanctioned to Talikote Municipality in the years 2010-11 and 2011-12 (Originals)

Ex.P-11 is the letter of DGO No-1 dated:19/09/2016, page no. 82-83 originals, page no.84-87 xerox copies, page no. 88-89 originals, page no. 90-91 xerox copies, page no.92 original page no. 93 xerox , page no. 94-110 original photographs

Documents marked on behalf of the DGO

Nil

Dated this the 24th day of March 2021


(Patil Mohankumar Bhimanagouda)
Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore.

KARNATAKA LOKAYUKTA

No.Uplok-1/DE/545/2017/ARE-13

M.S. Building,
Dr. B.R. Ambedkar Road,
Bangalore-56001
Date: 24/03/2021.**:: NOTE ::****Sub:-** Departmental enquiry against,1) Sri. C.S. Ningolli, Junior Engineer
(Retd), KHB Colony, Muddebihal,
Vijayapura District and2) Sri. Mahesh Heralagi, Chief Officer,
Talikota Town Municipal Council,
Muddebihal Taluk, Vijayapura District-reg.**Ref :-** 1) Report u/s 12(3) of the K.L Act, 1984
in Compt/Uplok/BGM/2509/2013/
PP, dated: 21/11/2016.2) Govt. Order No. ನಲಇ 184 ಡಿಎಂಕೆ 2016,
ಬೆಂಗಳೂರು, dated: 03/04/2017.3) Nomination Order No.UPLOK-1/DE/
545/2017, Bengaluru, dated:
17/04/2017.

With reference to the subject and reference cited above, original report in sealed cover and connected original records as per Pherist are submitted herewith for kind perusal and needful.

File No.	Particulars of Documents	Page Nos.
File 1	Order Sheet File (Original).	1-17
File 2	Documents containing : I.12(3) of the K.L Act, 1984 in	18-22

	Compt/Uplok/BGM/2509/2013/ PP, dated: 21/11/2016 (xerox).	
	II. Govt. Order No. ನಲಇ 184 ಡಿಎಂಕೆ 2016, ಬೆಂಗಳೂರು, dated: 03/04/2017 (xerox).	23-26
	III. Nomination Order No. UPLOK-1/DE/ 545/2017, Bengaluru, dated: 17/04/2017 (xerox)	27-28
	V. Articles of charge dated: 12/05/2017 (Original).	29-35
	VI. First Oral Statement of DGO No-1 dated : 13/06/2017 (Original)	36
	VII. First Oral Statement of DGO No-2 dated : 13/06/2017 (Original)	37
File 3	Witness examined on behalf of the Disciplinary Authority	
	PW-1: Sri Patte Mohammed (Original)	38-39
	PW-2: Sri. T.S. Gopinath (Original)	40-44
	Witness examined on behalf of the Defence	
	Nil	
File 4	Documents marked on behalf of the Disciplinary Authority	
	Ex. P-1: Form No-1 (Original) Ex.P-1: Signature of the complainant	45-46
	Ex.P-2: Form No-II (Original) Ex.P-2: Signature of the complainant	47
	Ex. P-3: Complaint (Xerox copies)	48-49
	Ex.P-4 is the information provided by Talikote Municipality to the complainant dated: 31/07/2013 (Xerox copies)	50-60
	Ex.P-5 is the information provided by the Directorate Municipal Administrative, Bengaluru with regard to SFC grants released to Talikote Municipality for the year	61-71

	2010-11, 2011-12 and 2012-2013 (Xerox copies)	
	Ex.P-6 is the copy of endorsement dated: 07/07/2015 (xerox copy)	72
	Ex.P-7 is the letter written by the Chief Officer, Talikote Municipality to the Chief Engineer, Karnataka Lokayukta, Bengaluru dated: 19/07/2016 (Xerox copies)	73-74
	Ex.P-8 is the letter written by the Chief Officer, Talikote Municipality to the Chief Engineer, Karnataka Lokayukta, Bengaluru dated: 11/05/2016 (Original)	75
	Ex.P-9 is the list of grant sanctioned to Talikote Municipality in the years 2010-11 and 2011-12 (Xerox copies)	76-78
	Ex.P-10 is the list of grant sanctioned to Talikote Municipality in the years 2010-11 and 2011-12 (Originals)	79-81
	Ex.P-11 is the letter of DGO No-1 dated:19/09/2016, page no. 82-83 originals, page no.84-87 xerox copies, page no. 88-89 originals, page no. 90-91 xerox copies, page no.92 original page no. 93 xerox , page no. 94-110 original photographs	82-110
	Documents marked on behalf of the DGO	
	Nil	

D.O.R of the DGO No-1 is 30/06/2014.

D.O.R of the DGO No-2 is 30/11/2020.

Receipt of the above report and original records may kindly be acknowledged.

Patil
24/3/2021
(Patil Mohankumar Bhimanagouda)

Additional Registrar Enquiries-13
Karnataka Lokayukta,
Bangalore.

To:

The Hon'ble Upa Lokayukta-1,
Karnataka Lokayukta,
Bangalore.

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/545/2017/ARE-13

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **29/03/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;

- 1) Sri C.S. Ningolli, the then Junior Engineer, Town Municipal Council, Talikote (Now retired and residing at K.H.B. Colony, Muddebihal, Vijayapura District);
- 2) Sri Mahesh Heralagi, Chief officer, Town Municipal Council, Talikote, Muddebihal Taluk, Vijayapura District – Reg.

- Ref:- 1) Govt. Order No.ನೞಇ 184 ಡಿವಂಕೆ 2016, Bengaluru dated 3/4/2017.
- 2) Nomination order No.UPLOK-1/DE/545/2017, Bengaluru dated 17/4/2017 of Upalokayukta-1, State of Karnataka, Bengaluru
 - 3) Inquiry Report dated 24/3/2021 of Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru

The Government by its order dated 3/4/2017 initiated the disciplinary proceedings against (1) Sri C.S. Ningolli, the then Junior Engineer, Town Municipal Council, Talikote (now retired and residing at KHB Colony, Muddebihal, Vijayapura District) and (2) Sri Mahesh Heralagi, Chief Officer, Town Municipal Council, Talikote, Muddebihal Taluk, Vijayapura District (hereinafter referred to as Delinquent Government Officials 1 & 2, for short as DGO-1 & DGO-2 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/545/2017, Bengaluru dated 17/4/2017 nominated the Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 & 2 for the alleged charge of misconduct, said to have been committed by them. Subsequently, by Order No.UPLOK-1&2/DE/Transfers/2018 dated 6/8/2018, the Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGOs 1 & 2.

3. The DGO-1 Sri C.S. Ningolli, the then Junior Engineer, Town Municipal Council, Talikote and DGO-2 Sri Mahesh Heralagi, Chief Officer, Town Municipal Council, Talikote, Muddebihal Taluk, Vijayapura District was tried for the following charge:-

“ನೀವು/ನೀ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ/ಶ್ರೀ ಸಿ.ಎಸ್. ನಿಂಗೋಳ್ಳಿ, ನಿವೃತ್ತ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಕೆ.ಎಚ್.ಬಿ. ಕಾಲೋನಿ, ಮುದ್ದೇಬಿಹಾಳ, ವಿಜಯಪುರ ಜಿಲ್ಲೆ ಹಾಗೂ ನೀವು/ನೀ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ/ಶ್ರೀ ಮಹೇಶ ಹೇರಳಗಿ, ಮುಖ್ಯಾಧಿಕಾರಿ, ತಾಳಿಕೋಟೆ, ಪುರಸಭೆ, ಮುದ್ದೇಬಿಹಾಳ ತಾಲ್ಲೂಕು, ವಿಜಯಪುರ ಜಿಲ್ಲೆ ಆದ ನೀವುಗಳು 2010-11, 2011-12 ಮತ್ತು 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ ವಿಜಯಪುರ ಜಿಲ್ಲೆ ತಾಳಿಕೋಟೆ ಪುರಸಭೆ ವತಿಯಿಂದ ಕೈಗೊಳ್ಳಲಾದ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ವಿವರ ಮತ್ತು ಅನುದಾನದ ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಲು ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಯ ತಾಂತ್ರಿಕ ವಿಭಾಗದಿಂದ ಅನೇಕ ಪತ್ರಗಳನ್ನು ನೀಡಿದ್ದರೂ ಮತ್ತು ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಯ ನಿಬಂಧಕರು ಸಹ ಪತ್ರ ವ್ಯವಹರಿಸಿದ್ದು, ಅಂತಿಮವಾಗಿ ದಿನಾಂಕ:19/07/2016 ರಂದು ತಾಳಿಕೋಟೆಯ ಮುಖ್ಯಾಧಿಕಾರಿಯವರು ಪತ್ರ ಬರೆದು ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತಹ ದಾಖಲೆಗಳನ್ನು ನೀವು ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದು, ಮತ್ತು ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳ ಕಡತಗಳು ನಿಮ್ಮಲ್ಲಿ ಇದ್ದರೂ ಸಹ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ದಾಖಲೆಗಳನ್ನು ತನಿಖೆಗಾಗಿ ಸಲ್ಲಿಸದೇ/ಹಾಜರುಪಡಿಸದೇ

ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO-1 Sri C.S. Ningolli, the then Junior Engineer, Town Municipal Council, Talikote (now retired and residing at KHB Colony, Muddebihal, Vijayapura District) and DGO-2 Sri Mahesh Heralagi, Chief Officer, Town Municipal Council, Talikote, Muddebihal Taluk, Vijayapura District.

5. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGOs 1 & 2;

- (i) DGO-1 Sri C.S. Ningolli has retired from service on 30/6/2014;
- (ii) DGO-2 Sri Mahesh Heralagi has retired from service on 30/11/2020 (during the pendency of inquiry)

7. Having regard to the nature of charge proved against DGO-1 Sri C.S. Ningolli, the then Junior Engineer, Town Municipal

Council, Talikote (now retired and residing at KHB Colony, Muddebihal, Vijayapura District) and DGO-2 Sri Mahesh Heralagi, Chief Officer, Town Municipal Council, Talikote, Muddebihal Taluk, Vijayapura District, it is hereby recommended to the Government for imposing penalty of;

- (i) withholding 5% of pension payable to DGO-1 Sri C.S. Ningolli, for a period of 5 years;
- (ii) withholding 5% of pension payable to DGO-2 Sri Mahesh Heralagi, for a period of 5 years.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)

Upalokayukta
State of Karnataka,
Bengaluru